



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.62/1104/2020**

This the 25<sup>th</sup> day Wednesday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Fayaz ahmad Lone Aged 47 years,  
S/o. Sh. AB Rahi M Lone,  
R/o. RUD BUG, Agar Kallan,  
Baramulla, Handwara,  
Jammu & Kashmir-193221.

.....Applicant

(Mr. Sanchit Verma, Advocate)

**Versus**

1. Union Territory of Jammu & Kashmir,  
Through Commissioner/Secretary,  
Department of Food, Civil Supplies and Consumer  
Affairs,  
Civil Secretariat, Jammu-180 001;
2. Director,  
Department of Food, Civil Supplies and Consumer affairs,  
Srinagar-190 001;
3. Additional Secretary to the Govt.  
Dept. Of Food, Civil Supplies and Consumer Affairs,  
Civil Secretariat, Jammu-180 001.

..... Respondents

(Mr. Amit Gupta , AAG)

**ORDER (ORAL)****Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

During the course of argument, Learned Counsel for the applicant sought permission to withdraw the OA and rightly he can do so. In the present case, the applicant is challenging the provisional notice in a disciplinary inquiry requesting the applicant to explain as to why the penalty of dismissal from the service be not imposed upon him. All the grounds sought to be taken by the applicant can be taken by the applicant in his defence to the notice under challenge.

2. Accordingly, the OA is dismissed as withdrawn. No costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs